

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWRIT PETITION (CIVIL) Diary No(s). 50275/2025

SUDHAKAR GUMMULA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 301251/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS, IA No. 80371/2026 - EARLY HEARING APPLICATION, IA No. 301247/2025 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 80373/2026 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 301241/2025 - PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No. 80375/2026 - STAY APPLICATION)

Date : 20-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Application for permission to appear and argue in person is allowed.
2. Delay condoned.
3. Since the issue(s) of caste-based census and ancillary matters essentially fall within the realm of legislative policy making, we see no reason to entertain the instant Writ Petition. The same stands dismissed accordingly.
4. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR